

Central Administrative Tribunal
Principal Bench

O.A. No. 2328 of 1997

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New Delhi, dated this the 15th February, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. T.N. Bhat, Member (J)

Shri Lakbir Singh,
S/o late Shri Trilok Singh
A-11, Ordnance Apartment,
Vikaspuri,
New Delhi-110018. Applicant

(By Advocate: Shri U. Srivastava
with Shri M.K. Gaur)

Versus

1. Union of India through
the Secretary,
Ministry of Defence (Finance),
New Delhi.
2. Financial Adviser,
Defence Services,
Ministry of Defence (Finance),
South Block, New Delhi.
3. Controller General of Defence
Accounts,
West Block V, R.K. Puram,
New Delhi.
4. Controller of Defence Accounts,
(Headquarters), G Block,
New Delhi. Respondents

(By Advocate: Shri Rajeev Bansal)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard.

2. It is not denied that applicant is identically situated as Shri K.L. Batra applicant in O.A. No. 2250/97 which was disposed of by order dated 24.7.98 with certain directions.

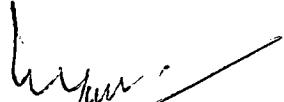
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3. We understand that the L.P.A. No. 50/81 filed by respondents in the Delhi Court in which notices were issued but no stay orders have been passed.

4. Under the ^{^nu} circumstances this O.A. is disposed of with a direction to respondents to extend the benefits granted to Shri K.L. Batra vide order dated 24.7.98 in O.A. No. 2250/97 to the present applicant also within three months from the date of receipt of a copy of this order subject to the clear understanding that the orders passed by Delhi High Court in the aforesaid L.P.A. will mutatis mutandis be made applicable in the case of the present applicant also.

5. The O.A. stands disposed of accordingly. No costs.


(T.N. Bhat)
Member (J)


(S.R. Adige)
Vice Chairman (A)

/GK/